

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 206- IA 425 of 2022  
In  
CP(IB) 184 of 2018

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Overseas Bank  
V/s  
AMW Motors Ltd

.....Applicant

.....Respondent

**Order delivered on ..03/11/2022**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Resolution  
Professional

: Mr. Bishwajit Dubey, Adv. & Mr. Jeta Shree, Adv.  
I/b. Cyril Amarchand Mangaldas of AMW Motors Limited.

For the Resolution  
Applicant

: Mr. Devang Nanavati, Sr. Adv. a/w. Mr. Monaal Davawala, Adv.

For the CoC

: Mr. Dhruvad Vaghani, Adv. a/w. Mr. Ajiz M. K, Adv.  
& Mr. Rishabh Sethi, I/b. LEx Aeterna Practices for  
CoC of AMW Motors

For the Income Tax

: Mr. Kinjal Trivedi, Adv. for Ms. Maithili Mehta, Adv.

**ORDER**

**IA 425 of 2022**

List the matter for concluding the arguments on 09.11.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**